

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 392 OF 2017

Dated: 18th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Mr. Rama Shanker Awasthi

.... Appellant(s)

Vs.

R.K.M. Powergen Private Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Aman Gupta
Mr. Kamal Budhiraja for R-1

Ms. Garima Srivastava for R-2

Mr. C. K. Rai
Mr. Mohit Rai for R-3

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Ms. Garima Srivastava takes notice on behalf of Respondent No.2 and Mr. C.K. Rai takes notice on behalf of Respondent No. 3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **22.02.2018**. In the meantime, learned counsel for the respondents may file reply on or before 16.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**